

State Vs. Alok Kumar
FIR No. 157/19
U/s 408/420/467/468/471/120B/34 IPC
PS Preet Vihar

22.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.
Sh.M.S.Vishnu Sankar, Advocate for the accused/
applicant.

Sh. Jitender Sethi, Advocate for the complainant.

Reply to the bail application received from IO.

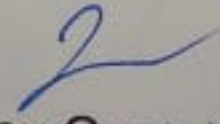
Argument heard at length.

Ld. Counsel for the applicant submits that bail has been sought on the ground of parity.

Sh. Jitender Sethi, Ld. Counsel for the complainant submits that he has no objection if the bail is granted to the applicant subject to the condition regarding cheated amount as imposed by the Hon'ble High Court upon the co-accused.

Ld. Counsel submits that he would file brief synopsis regarding the alleged cheated amount as well as undertaking.

At request, put up for further arguments on 24.06.2020.


(Ajay Gupta)
Addl.Sessions Judge-02
KKD/East/22.06.2020